

ITEM NO.4+6

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 388-392/2024

SECURITIES AND EXCHANGE BOARD OF INDIA

Appellant(s)

VERSUS

AXIS BANK LIMITED & ORS.

Respondent(s)

(IA No.9158/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.9155/2024-STAY APPLICATION and IA No.9157/2024-APPROPRIATE ORDERS/DIRECTIONS and IA No.11052/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 177/2024 (XVII)

(IA No.4202/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.4201/2024-STAY APPLICATION)

C.A. No. 433-436/2024 (XVII)

(IA No.9988/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.9987/2024-STAY APPLICATION)

C.A. D. No. 379/2024 (XVII)

IA No.6271/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.6274/2024-STAY APPLICATION and IA No.6273/2024-PERMISSION TO FILE APPEAL)

C.A. No. 308-311/2024 (XVII)

(IA No.8933/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.8952/2024-STAY APPLICATION)

Date : 18-01-2024 These appeals were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s) Mr. Aryama Sundaram, Sr. Adv.
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Mr. Deepak Ananand, Adv.
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Mr. Zafar Inayat, Adv.

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Ms. Shally Bhasin, Adv.
Mr. Prateek Gupta, Adv.
Mr. Udbhav Nanda, Adv.
Mr. P. S. Sudheer, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 List the Appeals on 25 January 2024.
- 2 No coercive steps shall be taken against the Securities and Exchange Board of India, National Securities Depository Limited and the National Stock Exchange of India Limited.
- 3 *The status quo*, as on today, shall be maintained in respect of the shares of the AXIS Bank till 25 January 2024..

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR